NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 359/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES:

Shree Laxmi Enterprises

V/s.

Essar Offshore Subsea Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION Advocate po the Corporate Debtor 1/by Cycl Amarchand Mangaldas 11 Solvivas Atreya Chatti

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KUMAR KOTHARI ORDER

TCP No. 359/I&BP/NCLT/MB/MAH/20

The Petitioner's Counsel has since stated that Form under Insolvency and Bankruptcy Code has not been filed, the Counsel made a request for further time to file the same Form but whereas the time given for taking Form has been over. At this juncture, this Bench cannot accept any Form until and unless extension has been given by the Government, however, at request, list this matter on 18th July 2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)